

**Central Administrative Tribunal
Principal Bench**

OA No.1098/2015

New Delhi, this the 29th day of January, 2016

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Bijender Singh Gujjar,
Constable (Rc.) in Delhi Police,
PIS No.28012039,
Aged about 41 years,
S/o Shri Siya Ram,
R/o Hanuman K. Bass,
Tehsil: Laxmangrah,
Alwar, Rajasthan.

...applicant

(By Advocate : Shri Anil Singal)

Versus

1. Govt. of NCT of Delhi,
Through Commissioner of Police,
PHQ, IP Estate, New Delhi.
2. DCP (Establishment),
PHQ, IP Estate, New Delhi.

...respondents

(By Advocate : Ms. Alka Sharma)

ORDER (ORAL)

Mr. A.K. Bhardwaj, Member (J) :-

Learned counsel for applicant produced a copy of order No.1026/SIP(SC-I)/PCR dated 13.01.2016 and submitted that his grievance raised in the present OA stands redressed. The order produced by him reads thus :-

“To

The Dy. Commissioner of Police,
Estt., Delhi.

Subject:- OA No.1098/2015-Bijender Singh Gurjar Vs. Govt.
of NCT of Delhi.

Memo.

Please refer to this office TPM No.20824/SIP(SC-I)/PCR, dated 12.10.2015, PHQ's notification No.22194-207/P. Br.(A.Cel) PHQ, dated 05.11.2015 and this office

memo No.24060/SIP(SC-I)/PCR dated 26.11.2015, on the subject cited above.

In this connection, it is stated that Const. Bijender Singh Gujjar, No.3535/PCR has filed an OA No.1098/2015 in Hon'ble CAT for seeking relief to remove his name from Secret list of DI, open sealed cover, grant benefit of MACP Scheme/ promotion and deputing in lower school. It may further mention here that the reply has not been filed in CAT due matter was under process in various Branches/offices. As per reports received from concerned office/branch, his name has been removed from Secret list of DI, his name admitted on promotion list-A, promoted as HC (Ad-hoc) and granted the benefits of MACPS.

It is, therefore, requested that the remaining relief i.e. deputing him in lower school Course may also be decided so that on or before the date in CAT, compliance could be made or a reply could be filed in Hon'ble CAT well in time.

ACP/Estt.,
For DY. COMMISSIONER OF POLICE,
PCR, DELHI”

2. In view of the submission made by the learned counsel for applicant, the OA is disposed of as having become infructuous. No costs.

(V.N. Gaur)
Member (A)

(A.K. Bhardwaj)
Member (J)

‘rk’